

ITEM NO.6

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 420/2021

ABHYANAND SHARMA @ TINKU SHARMA

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(FOR ADMISSION and IA No.130896/2021-EXEMPTION FROM FILING O.T.)

WITH

MA 2081/2021 in CrI.A. No. 1836/2013 (II-A)

(FOR ADMISSION and IA No.149680/2021-INTERVENTION/IMPLEADMENT and
IA No.149683/2021-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS
and IA No.163958/2021-APPLICATION FOR PERMISSION.....)

Date : 10-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Gaurav Agrawal, AOR

Mr. Abhay Prakash Sahay, Adv.
Mr. Himanshu Shekhar, AOR

Mr. Shoeb Alam, Adv.
Mr. Chritarth Palli, Adv.
Mr. Sahil Tagotra, AOR

For Respondent(s) Mr. Neeraj Shekhar, AOR
Mr. Hemant Kumar S., Adv.

Mr. Santosh Kumar - I, AOR

Mr. Gaurav Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Shoeb Alam, learned counsel has placed before us
certain suggestions not only for reducing pendency of cases but

also be in the interest of parties for expeditious disposal of their pending bail applications. Copy of the suggestions has been provided to Mr. Gaurav Agarwal, learned counsel who is representing the High Court of Patna.

Let Mr. Gaurav Agarwal, learned counsel may take a call and examine those suggestions and find out its feasibility for implementation.

Learned counsel for the State wants time to place on record certain suggestions in addition to the suggestions submitted by learned counsel Mr. Shoeb Alam. He is at liberty to file with advance copy to the counsel for the other side.

List the matter on 19th April, 2022.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)